

**Central Administrative Tribunal
Principal Bench**

**CP No.616/2015
in
OA No.4296/2012**

New Delhi, this the 4th day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Vijay Kumar
S/o Shri Murari Lal
MCM/Carpenter/Engg.
O/o Assistant Divisional Engineer,
Northern Railway,
L-21, Hamilton Road,
Delhi. Applicant.

(By Advocate : Shri P. S. Mahendru)

Versus

1. Shri A. K. Puthia
General Manager
Northern Railway,
Baroda House,
New Delhi 110 001.

2. Shri Anil Singhal
General Manager
North Western Railway,
Jawahar Circle,
Jaipur (Rajasthan) ... Respondent.

(By Advocates : Shri Shailendra Tiwary and Shri Kripa Shankar Prasad)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

Shri Shailendra Tiwary, learned counsel for the respondents has tendered copy of an order dated 11.03.2016 passed in W.P.(C) No.2044/2016 whereby the petitioner has been asked to produce copies of the orders passed by the Tribunal in OA and contempt proceedings. Since the matter is under consideration of Hon'ble Delhi High Court, the proceedings in the present contempt petition are dropped, with liberty to the applicant to make a motion for revival of the same in the event the

order passed by this Tribunal survives in the aforesaid writ petition or any other directions are issued in the writ petition.

MA No.913/2016.

In view of the order passed in the aforesaid CP, no direction can be issued in this MA.

(Shekhar Agarwal)
Member (A)

(Permod Kohli)
Chairman

/pj/